

Fixing of royalty on price of Coal

1276. SHRI BHOGENDRA JHA:
SHRI HARI KISHORE SINGH:
SHRI GOVINDRAO NIKAM:

Will the Minister of COAL be pleased to state:

(a) the time by which demands raised by Bihar and other States to fix royalty on the price of Coal rather than on weight and to exempt them from the equal freight policy are to be implemented; and

(b) the financial impact on the Union Government and the States thereof?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI P. A. SANGMA):

(a) There is no scheme of freight equalisation on coal and therefore the question of its abolition does not arise. Under the existing law any proposal for upward revision of rates of royalty on coal can be considered only after July, 1994 when the next revision becomes due.

(b) The rates of royalty on coal have been revised w.e.f. 1.8.1991 from an average of Rs. 5.30P per tonne to an average of Rs. 70/- per tonne for all States except Assam and West Bengal. The revision has no financial impact on the revenues of Union Government. However, the overall revised revenue from coal to a State Government will be higher or lower from the pre-revision revenue depending upon whether their earlier rates of cases and royalty put together were less or more than revised rates of royalty.

Termination of Lease System

1277. SHRI JANARDAN MISHRA: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether the Government propose to terminate the lease system in Delhi.

(b) if so, whether the Government have taken any decision thereto, till date; and

(c) if so, the details thereof and if not, the reasons for delay therein and the time by which the decision is likely to be taken?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM): (a) to (c). For conversion of leasehold system for land tenure in Delhi into freehold, detailed instructions have been issued on 14.2.92. A copy of the order will be laid on the Table of the Sabha. Salient features of the orders are given in the Statement attached.

STATEMENT

The salient features of the orders relating to conversion of leasehold system of land tenure in Delhi are as follows:

1. Sanction would be applicable to lease which are residential and where the land use in the Master Plan is residential.

2. This would apply to built-up plots of 500 sq. Mtrs. and below, flats and tenements allotted by DDA, tenements allotted by the Department of Rehabilitation/L&DO and flats constructed by Group Housing Societies on lands leased by the DDA.

3. One time conversion charges would be payable in the case of plots. This would be according to a formula linked to notified land rates in the case of plots. In the case of flats this is dependent on the category of flat and the zone in which the flat is situated.

4. Applicants would be required to file an affidavit that there is no unauthorised construction.

5. In cases where a portion of the house is used for non-residential purposes, additional conversion charges would be payable which would be three times the normal conversion charges for the area put to non-residential use.

6. Conversion would be allowed in cases where property transfer has taken place on general power of attorney provided applicant has proper power of attorney from the lessee to alienate the property and the applicant is in possession of the property. In such case surcharge of 33-1/3% on the conversion charges would be payable in addition.

7. Public notices will be issued within 60 days by the agency administering the leases setting out the modalities for implementation of the order.

8. In cases of future allotment of flats, allotment will be on freehold basis and in cases of plots on leasehold basis and conversion of property to freehold once completion certificate is obtained from the local body.

[English]

Representation from Andhra Pradesh in Central Services

1278. DR. Y.S. RAJASEKHAR REDDY: Will the PRIME MINISTER be pleased to state the percentage of representation from Andhra Pradesh in IAS, IPS, IFS and IAAS as on January 1, 1992?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRIMATI MARGARET ALVA): The percentage representation of officers, who have Andhra Pradesh as their home state, is 5.6% in the Indian Administrative Service. Information about the representation of officers from

A.P. in the other three services is not readily available. The same would be collected and laid on the table of the House.

Overseas Development Authority Scheme

1279. SHRI M.G. REDDY: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether the Government have received any proposals to include Chittoor and Punganur Municipalities of Chittoor, (district) Andhra Pradesh in the Overseas Development Authority Scheme; and

(b) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM): (a) Yes, Sir. Proposals were received from the State Government of Andhra Pradesh.

(b) No detailed reports were received for Chittoor and Punganur Municipalities. The State Government has been informed that it is not possible to support any additional project in Andhra Pradesh as three projects in Hyderabad, Vishakapatnam & Vijaywada are already in progress with the assistance from Overseas Development Authority.

Resettlement of Slum Dwellers and Regularisation of Unauthorised Colonies

1280. SHRI ATAL BIHARI
VAJPAYEE:
DR. LAXMINARAYAN
PANDEYA:

Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether the essential services in